[Shri Kotaiah Pragada]

I want that the Union Finance Ministry may announce writing off of the loans taken by the handlooms weavers under DRDA from the nationalised banks. Then only it will be possible for them to obtain loans again under DRDA to purchase the equipment.

Apart from the ex-gratia payment of Rs. 3000'-, 1 would have liked if the Union Minister accompanied by Development Commissioner Handloom had gone to Andhra Pradesh to sec the worst affected areas. It is unfortunate, the Union Minister of Textiles the Development or Commissioner have not gone to sec the fate of three lakh handloom.weavers who have been rendered homeless and jobless.

Therefore, I suggest, let them go there.

see the handloom weaving centres and see what best can be done by the Centre. Also I want that they must sanction a special rehabilitation project us was done in 1977.

SHRI G. SWAMY NAIK: Madam, give me one minute only.

THE DEPUTY CHAIRMAN: I am not allowing any speeches. If you want to associate yourself, your name will be recorded.

श्री जी॰ स्वामी नायक: मेंडम, एक संकंप्ड लूंगा मैंडम डिप्टी चेयरमेन, अभी जो प्रागदा कोटैया जी ने आंध्र प्रदेश में तूफान के संबंध में अपना स्पेशल मेंशन दिया है, उसमें मैं एसोसिएट करता हूं। वहां आंध्र प्रदेश में काफी नुकसान हुआ है। उस दिन 22 तारीख को कृषि मंत्री जी स्टेटमेंट देने वाले थे, लेकिन सुशीला तिरिया जी के अरेस्ट होने के कारण वह स्टेटमेंट नहीं हो सका।

में सरकार से मांग करता हूं कि आंध्र प्रदेश में जो तूफान आया है, उसकी वजह से हजारों, करोड़ों में जो नुकसान हुआ है, उस पर सरकार वक्तव्य दे और केन्द्र सरकार राज्य सरकार को क्या मदद देने जा रही है, उसको स्पष्ट करे।

Neglect of cyclone relief work in Andhra Pradesh

DR. YELAMANCHILI S1VAJI (Andhra Pradesh): Madam, as you are aware, the cyclonic storm in Andhra Pradesh has swallowed more than one thousand people and property worth a few hundred crores of rupee has been damaged. But in the current cyclone, the relief works for the farmers who have suffered the worst damage are being neglected, as usual. According to available figures, the loss suffered by the farmers runs into a staggering figure of more than 500 to 600 crores of rupees. Paddy, orchards and other crops have been destroyed extensively by heavy rains and high-speed gales. Thousands cif farmers in the coastal districts of Andhra Pradesh have thus fallen a victim to this cyclone.

It is a great pity thit virtually no assistance' is being rendered to these farmers. In the case of famine or drought, there is a recognised time-honoured code for offering help. There are established procedures for carrying out sample surveys of the crops damaged in the affected districts and relief is extended on the basis of such surveys. Yet in the case of severe cyclonic storms, farmers are being left completely unaided for the simple reason that they have no organised voice and as such could be easily ignored under that code. We are aware that there is no comprehensive crop insurance scheme to protect the farmers in this regard. For example, mango, coconut, citrus and sapota orchards have been subjected to

indiscriminate destruction which would drastically curtail their yields tor years to come.

This aspect is. unfortunately, receiving no attention whatsoever in the present relief programne. In short, 'the farmers, as a whole, are totally ignored. It is high time that steps are initiated to bring forth a code for relief to the farmers affected by cyclone. As in the case of famine and drought, the damaged crops should be sureved on a sample basis and assistance rendered accordingly. There should be no financial or other inhibition in the matter.

since the farmers like anybody else cannot be discriminated against in a major crisis like the present one. The very policy of the Reserve Bank ot India and otner governmental agencies suffers from traditional bias against the farmer as a class. While almost all the other sections of the society are being helped in one way or the other, in the case of a national calamity, there is no reason why the farmers alone are left in the lurch for no fault of theirs

I, therefore, suggest that a detailed random survey be conducted of the crop damage in the recent cyclone^in Andhra Pradesh to pay compensation to the farmers appropriately. The compensation should be in the form of cash assitance. There would be no problem in identifying the victims of cyclone destruction in the farm sector. Unless such assistance is extended immediately, the farmers are likely to take desperate mesures, as in the case of the cotton farmers who committed suicide in the recent past. As it is a national calamity, we have certain aspirations and the millions of farmers across the country have no doubt that the Government would come to their rescue

The relief operations in Andhra Pradesh are going at slow pace. At serveral places the police had opened fire against the victims who were demanding relief from the Inplaceshke Government. Man-galagiri, Chirala and oilier places in Andh'd Pradesh, it is very unfortunate {hat the cyclone victims were subjected to police firing and killing. I would like to suggest to the Government to take up the matter with the FAO, WHO, IMF and the World Bank to seek further aid because maybe it is beyond the capacity of the State Government as well as the Union Government to undertake all relief operations. So I would like to suggest to the Government to take up the matter with the international organisations to get adequate funds for relief operations in Andhra Pradesh.

श्री मोहम्मद खलीलुर रहमान (आंघ्र प्रदेश): मैं डा॰ शिवाजी ने जो स्पेशल मेंशन रेंज किया है, उसके साथ एसोशिएट करता हूं और हुकूमते-हिन्द से मुतालवा करूंगा कि वह लाखों एकड़ जमीन, जो जेरेआब आ गई है और जो स्टेंडिंग क्रॉप तबाह हो गई है उसके ताल्लुक से जल्द से जल्द सर्वें कराये और किसानों को कैश की शक्ल में मदद करें। Dr. G. VIJAYA MOHAN REDDY (Andhra Pradesh)": Madam, the entire country's sympathies are with Andhra Pradesh, but we see in the press that the Andhra Pradesh Government is intending to suspned all the relief measures from today. This is very grave and, as is known, the suffering people are not able to get any aid. Only about 25 per cent of the cyclone victims are able to get some relief.

SHRI CHATURANAN MISHRA (Bihar): The Government should at least clarify.

DR. G. VIJAYA MOHAN REDDY: That is why there is a lot of unrest and several police firings have occurred. Police opened fire on mobs of cyclone victims, the situation is becoming very grave, and we want the honourable Minister for Food and Civil Supplies to come out with a statement about the latest position and what action -the Government of India will take to ameliorate the conditions.

SHRI V. NARAYANASAMY (Pondicherry): Tell your Prime Minister to sanction more funds. ... (Interruptions)... We are pleading your case. Tell your Prime Minister to grant more funds.

DR. G. VIJAYA MOHAN REDDY: The State Government is running away from its responsibility.

SHRI V. NARAYANASAMY: You are not able to understand what we are saying. We are coming to your support. ... (Interruptions)...

DR. G. VIJAYA MOHAN REDDY: The State Government is not discharging its responsibility.

SHRI V. NARAYANASAMY: You are part of the Government here.

THE DEPUTY CHAIRMAN: Honourable Members, it is a very serious matter. If some Members are suporting you, why should you get angry?

SHRI PASUMPON THA. K1RUTTI-NAN (Tamil Nadu): They are finding fault with the Central Government whicli has already granted so many crores.

SHRI CHATURANAN MISHRA: Madam, at least one information should be given. I would like to know whether the relief operations a.re going to be suspended from today. I would request the Government to clarify the position whether the State Government is going to do so.

DR. YELAMANCHILI SIVAJI: Madam, 1 am not here'to politicze the issue,! am *not* here to criticize the State Government or the Central Government. We need more funds. It is beyond the capacity of the State Government as well as the Central Government. So I would like to appeal to and advise the Government to take up the matter with international institutions! That is one aspect. The second aspect is. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Agreed, Now, take your seat.

SHRI G. G. SWELL (Meghalaya): Madam, Ally one sentence. He has said that the Government of Andhra Pradesh has suspended the relief operations from today. It is a very serious statement. We would HJce the Government to come forward and say whether this is true or not.

DR. YELAMANCHILI SIVAJI: Let us have a debate on this. Let us have a Half-an-Hour Discussion or a Short-Duration Discussion on this

DR. G. VUAYA MOHAN REDDY There is a lively discussion on Andhra Pradesh,-

THE DEPUTY CHAIRMAN: Now we are discussing something else about Andhra Pradesh

SHRI CHATURANAN MISHRA: Madam, I would request the Government to spare some time to clarify, the positftm, whether they have suspended the retirf operations or not.

THE DEPUTY CHAIRMAN The Legislative Councils, Bill, 1990 Shri Ganesan. This is the last speech on the subject and then I will ask the honourable Minister to- reply.

SHRI V GOPALSAMY (Tamil Nadu^ : Madam this is his maiden speed

THE DEPUTY CHAIRMAN: Not all maidens should the elaborate-some maidens have to be brief

SHRI V NARAYANASAMY: In the name of a maiden speech they should not drag Chief Minister Karunanidhi here to praise him (Interruptions)...

THE DEPUTY CHAIRMAN: Please taktj your seat. ...(interruptions)... Mr. Narayanasamy, don't speak on every subject. Please keep your mouth shut sometimes. Please give some rest to your month sometimes. ...(Interruptions)...

THE LEGISLATIVE COUNCILS BILL. 1990 CONTD

SHRI R. GANESAN alias MISA R GANESAN (Tamil Nadu): Madam Deputy Chairman, before 1 begin my speech, first and foremost I would like to thank my respected leader; the hon. Chief Minister Dr. Kahiignar, and the hon. Union Urban Development Minister, respected Thiru Murasoli Maran for giving me an opportunity to come to this great House as. a Member 67 Rajya Sab* ha, and I wholeheartedly thank them for the same

This is my maiden speech, and it is 'really a great honour bestowed on me by mv leader in giving me this opportunity to participate and to deliver my first maiden speech on this historic Hill to provide for the creation of Legislative Councils for Tamil Nadu and Andhra Pradesh.

I mention it as a great honour because I am diretly connected with this subject, and there lies the diplomacy of my lead cr. Dr. Kalaignar.

At the time of Abolition of the Upper House in Tamil Nadu I was a Member in. that Council representing the Madras Graduates Constituency. Though I was elected in the year 19S4 for a term of si* years, only for two years I was there as a